tronics Corporation of India, Bharat Electronics, and Bhabha Atomic Research Centre have the technological sophistication required for the purpose;

- (c) whether the permission to Philips India is likely to cause hardship to local manufacturing firms; and
- (d) if so, whether Government are contemplating to reconsider their decision in the interests of indigenous manufacturers?

THE PRIME MINISTER AND MINISTER OF ELECTRONICS (SHRIMATI INDIRA GANDHI): (a) to (d) A statement is laid on the Table of the House.

Statement

- (a) Philips (India) Ltd. had applied in September, 1970, for the manufacture of Medical Electronic Equipment such as Patient Monitoring Systems etc. No letter of intent has, as yet, been granted pending clearance under the Monopolies and Restrictive Trade Practices Act.
- (b) Indigenous development in this area has been undertaken at the Bhabha Atomic Research Centre, Bombay, Electronics and Radar Development Establishment, Bangalore and by several private parties. Production of Medical Electronic Equipment is being undertaken at the Electronics Corporation of India Ltd., Hyderabad and by private sector undertakings.
- (c) and (d) The proposal is now before the Monopolies and Restrictive Trade Practices Commission. Various aspects including availability of indigenous know-how and the impact on the indigenous industry, both in the organised and in the small scale sector will be taken into consideration before a final decision on the proposal is taken.

Industrial Growth Rate

*118. SHRIMATI MAIMOONA SULTAN:

> SHRI GANESH LAL MALI: SHRI SHYAMLAL GUPTA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a Fact that the indus-Hial growth rate during the Fourth Five

Year Plan period was 4.1 per cent against the target of 8 to 10 per cent; and

(b) if so, what is the comparative industrial growth during the years 1969-70, 1970-71, 1971-72, 1972-73 and 1973-74 and what are the reasons for a substantial shortfall in the growth rate?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMAN'IAM): (a) and (b) A statement is placed on the Table of the House.

Statement

(a) and (b) The simple arithmetic average annual growth of industrial production for the first four years of the Fourth Plan period, namely, from 1969-70 to April, 1973—January, 1974 (ten months for which figures are available) works out to a little more than 4 percent as against the Plan target of 8 to 10 per cent.

The growth rate in the years indicated have been:—

1969-70-7.3 per cent

1970-71-3.1. per cent

1971-72-3.3 per cent

1972-73-5.3 per cent

April 1973—January 1974 0.4 per cent

The main reasons for the shortfall in industrial production in relation to the Plan target are: shortage of power; operational and maintenance problems (in certain key sectors like steel fertilizers and power); transport bottlenecks (particularly In regard to the movement of coal); shortages of raw materials (like steel, non-ferrous metals and chemicals), for which foreign exchange availability for inputs lias been a constraint; unsatisfactory industrial relations in certain sectors; and temporary fall in demand (arising from lack of matching inputs, etc.). Capacity constraint! in a few industries have also impeded the growth of industrial output (as for instance in caustic soda, soda ash, calcium carbide, paper, etc.). For certain industries, the growth of output is linked

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to the state of agricultural production, for the supply of raw materials, as for instance for sugar, vanaspati, cotton textiles etc.

*119. [Transferred to the 5th August, 1974.]

Re-employment of Central Vigilance Commissioners

- *120. SHRIMATI SUMITRA G. KUL-KARNI: Will the PRIME MINISTER be pleased to state:
- (a) the names of the Central Vigilance Commissioners who have retired and subsequently re-employed by Government since 1960; and
- (b) what is the nature of their re-employment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) Of the three persons who have been appointed as Central Vigilance Commissioners since the setting up of the Commission in 1964, only one Shri Subimal Dutt was employed as India's Ambassador to Bangladesh after he ceased to held the office of the Central Vigilance Commissioner.

Shri N. Sreenivasa Rau, who, while functioning as the Central Vigilance Commissioner, was looking into certain matters, relating to the laying of the Haldia-Barauni pipeline, was permitted to continue to attend to this inquiry, until its completion, in an honorary Capacity, after he ceased to hold the office of the Central Vigilance Commissioner.

Atrocities on Harijans

226. SHRI SANAT KUMAR RAHA: Will the Minister of HOME AFFAIRS be pleased to state the number of atrocities committed upon Harijans in various States so far during the year 1974 and steps taken by Government against those responsible for these crimes?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. S. MOHSIN): Information for the

period from 1-1-74 to 3U-6-74 is being collected and will be laid on the Table of the House

States' Plans for 1974-75

- 227. SHRI SANAT KUMAR RAHA: Will the Minister of PLANNING be pleas ed to state:
- (a) whether it is a fact that Planning Boards of various States have submitted their plans for the year 1974-75;
- (b) whether it is also a fact that due to price rise, States' plans have been scuttled; and
- (c) if so, by what percentage the reduction has been made in terms of money?

THE MINISTER OF STATE IN THE MINISTRY OI PLANNING (SHRI MOHAN DHARIA): (a) In accordance with the procedures for finalising the draft Annual Plan proposals in vogue in different States, the draft Plans before being submitted to the Planning Commission are considered by the State Planning Boards. The draft Annual Plan proposals are, however, finalised and submitted by the Planning Department of respective State Govts, to the Planning Commission. The Annual Plans for 1974-75 have since been received and considered in consultation with the State Governments and Central Ministries and final allocations intimated to all the State Governments.

(b) and (c) No reductions in the approved plan allocations, already communicated to the State Governments for their respective Annual Plans have been made.

Pension to Freedom Fighters

- 228. SHRI SANAT KUMAR RAHA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of freedom fighters who have been sanctioned pension so far in various States;
- (b) the number of applications received upto the expiry of scheduled time;
- (c) the number of applications rejected; and
- (d) the number of applications which at present are under processing?